

CENTRAL ADMINISTRATIVE TRIBUNAL, ALI AHABAD BENCH, ALI AHABAD.

Dated : Allahabad this the 20th day of Oct. 1995.

Original Application No. 15 of 1995.

CORAM : Hon'ble Mr. T. L. Verma, J.M.
Hon'ble Mr. S. Dayal, A.M.

Krishan Chandra, aged about 27 years,
son of Shri Ram Nath Shakyawar,
Resident of B-1214, G.T.B.Nagar,
Kareli Scheme, Allahabad.....Applicant
(By Advocate Sri D. P. Singh)

Versus

1. The Union of India through Secretary,
Ministry of Intimation Evam Broadcasting,
Department, New Delhi.
2. The Assistant Station Director,
All India Radio. Sagar (M.P).

.....Respondents.

ORDER (Oral)

(BY Hon'ble Mr. T.L.Verma, J.M)

Heard Sri D. P. Singh, learned counsel
The
for the applicant. / learned counsel for the applicant
was required to satisfy the bench as to how this
the
bench of / Tribunal has power to entertain this
application. Learned counsel for the applicant
has brought to our notice provisions of Rule 6(1)(ii)
of the Central Administrative Tribunals (Procedural)
Rules, 1987. Rule 6(1)(ii) provides that an
application may be filed before the Registrar / within
of the Bench
whose jurisdiction the cause of action, wholly or in

part has arisen.

2. The impugned order was passed in Sagar (Madhya Pradesh) which falls within the territorial jurisdiction of Jabalpur bench of Central Administrative Tribunal. Learned counsel for the applicant states that as the impugned order, though passed at Sagar, has been served on the applicant at his residence at Allahabad, hence, part of the cause of action has arisen within the jurisdiction of this Tribunal. We are unable to accept this contention. The cause of action ^{has} arisen at the place where order, affecting the interest of a ~~person~~ ^{the applicant} was passed and the same became complete after passing of the order. In this view of the matter, communication of the order to the applicant who was living in Allahabad will not give jurisdiction to this Bench to entertain this application.

3. In view of the above, we find that this Tribunal has no jurisdiction to entertain this application and the same is dismissed as not maintainable.



Member (A).



Member (J)

VKP/-